

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. \_\_\_\_\_ Genl./HCS/2022

Dated, Delhi the **07 MAY 2022**

789/10181-281-5

**Sub : - Inspection of Districts Courts in Delhi for the Year 2021.**


A copy of letter having no. 2376-86/DHC/Gaz/G-2/ACR/2022 dated 05.04.2022 bearing diary no. 933/B dated 06.05.2022 received from Ld. Deputy Registrar (Gazette-IB) for Registrar General, Hon'ble High Court of Delhi, New Delhi whereby directed to send the month-wise report for the whole calendar year 2021 in compliance of the Hon'ble Delhi High Court's judgment dated 27.11.2020 in Karan Vs State of NCT of Delhi (Crl. A. No. 352/2020) and Sunny Vs State of NCT of Delhi (Crl. A. No. 353/2020) in the **fresh format enclosed herewith as Annexure-B** may be circulated for information and immediate compliance, with request to **send the compliance report immediately by 09.05.2022 positively** for onward transmission to Hon'ble High Court of Delhi as desired : -

1. All the Judicial Officers posted in Central District dealing with Criminal matters **with request to send the hard copy in Dak and soft copy at e-mail ID:- ar-gazette1b.dhc@gmail.com.**
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&l Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

OR

Any other order(s)/direction(s) which your good self deem fit may kindly be passed.

  
**(RAKESH PANDIT)**

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi. 

IN THE HIGH COURT OF DELHI AT NEW DELHI

2376 - 86

No. \_\_\_\_\_/DHC/Gaz/G-2/ACR/2022

Dated: 5<sup>th</sup>, April, 2022.

From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.



To.

1. Mr. Girish Kathpalia, Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. Mr. Deepak Jagotra, Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. Mr. Narottam Kaushal, Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
4. Mr. Yashwant Kumar, Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
5. Mr. Dharmesh Sharma, Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
6. Mr. Suresh Kumar Gupta, Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
7. Mr. Ramesh Kumar-I, Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
8. Mr. Sanjay Garg-I, Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
9. Mr. Vimal Kumar Yadav, Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. Mr. Sanjay Kumar, Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
11. Mr. Vinay Kumar Gupta, Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC.

Sub: Inspection of Districts Courts in Delhi for the year 2021.

Sir/Madam,

I am directed to request you to kindly send the month-wise report for the whole calendar year 2021 in compliance of this Court's Judgment dated 27.11.2020 in Karan Vs. State of NCT of Delhi (Crl. A. No. 352/2020) and Sunny Vs. State of NCT of Delhi (Crl. A. No. 353/2020) in the fresh format enclosed herewith as **Annexure B**.

The above information is to be furnished in hard as well as soft copy. The hard copy may be sent in DAK and the soft copy at e-mail ID:- [ar-gazette1b.dhc@gmail.com](mailto:ar-gazette1b.dhc@gmail.com), latest by 12.05.2022.

I am further directed to refer to this court's letter No. 842/HC-Judgment/G-2/Gaz./DHC/2021 dated 08<sup>th</sup> February, 2021 and letter No. 1242-53/HC-Judgment/G-2/Gaz./DHC/2021, dated 06<sup>th</sup> March, 2021, and to request you to dispense with the information sought vide these letters from the month of April, 2022 in the previous prescribed formats.

Yours faithfully,

(Surinder Pal)  
Deputy Registrar (Gazette-IB)  
for Registrar General.

Encl: As above.

Genl.  
P. 2885/1/2021  
06/05/22

Annexure B

PROFORMA

Sub: Furnishing of information in compliance with High Court's Judgment dated 27.11.2020 in Karan vs. State of NCT of Delhi (Crl. A. No. 352/2020) and Sunny vs. State of NCT of Delhi (Crl. A.No. 353/2020).

Period : 01.01.2021 to 31.12.2021

Name of the Officer :

Present Posting :

Month	Name and Particulars of the case	Date of conviction	Whether affidavit of assets and income has been filed by the accused	Whether summary inquiry has been conducted to assess the compensation and determine the paying capacity of the accused	Compensation amount awarded	Remarks, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)
January						
February						
March						
April						
May						
June						
July						
August						
September						
October						
November						
December						

Signatures of the officer  
Date :